

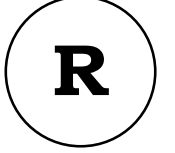
IN THE HIGH COURT OF KARNATAKA AT BENGALURU

DATED THIS THE 01ST DAY OF SEPTEMBER, 2023

BEFORE

THE HON'BLE MR. JUSTICE M. NAGAPRASANNA

WRIT PETITION No.22072 OF 2022 (GM-RES)



BETWEEN:

1 . SRI K.Y.NANJEGOWDA

2 . SRI D.M.NAGARAJA

3 . SRI S. NAGAPPA

4 . SMT. N. LAKSHMAMMA

... PETITIONERS

(BY SRI SANDESH J.CHOUTA, SENIOR ADVOCATE A/W.,
SRI R.SHASHI KUMAR, ADVOCATE)

AND:

1 . THE STATION HOUSE OFFICER
MALUR POLICE STATION
MALUR TALUK
KOLAR DISTRICT – 563 130.
REPRESENTED BY PUBLIC PROSECUTOR
HIGH COURT OF KARNATAKA
BENGALURU – 560 001.

2 . SRI K.C.RAJANNA

... RESPONDENTS

(BY SRI MAHESH SHETTY, HCGP FOR R-1;
SRI S.UMAPATHI, ADVOCATE FOR R-2)

THIS WRIT PETITION IS FILED UNDER ARTICLES 226 AND
227 OF THE CONSTITUTION OF INDIA READ WITH SECTION 482 OF

THE CR.P.C., PRAYING TO QUASH THE COMPLAINT FILED BY THE R2 IN PCR NO.15366/2022 PENDING BEFORE THE HONBLE XLII ADDITIONAL CHIEF METROPOLITAN MAGISTRATE, BENGLAURU (SPL. COURT FOR TRIAL OF CASES FILED AGAINST SITTING AS WELL AS FORMER MPs/MLAs, TRIABLE BY MAGISTRATE IN THE STATE OF KARNATAKA ANNEXURE-A IN SO FAR AS PETITIONERS CONCERNED AND ETC.,

THIS WRIT PETITION HAVING BEEN HEARD AND RESERVED FOR ORDERS ON 28.07.2023, COMING ON FOR PRONOUNCEMENT THIS DAY, THE COURT MADE THE FOLLOWING:-

ORDER

The petitioners are before this Court calling in question registration of a private complaint by the 2nd respondent in P.C.R.No.15366 of 2022 before the XLII Additional Chief Metropolitan Magistrate, Bengaluru. Since the 1st petitioner is a member of the Legislative Assembly, it is posted before this special Bench.

2. Facts, adumbrated are as follows:-

The 1st petitioner at the relevant point in time was Chairman of the Land Grant Committee, Malur Taluk ('the Committee' for short) being a Member of the Legislative Assembly from Malur

Constituency in Kolar District. The other petitioners are other Members of the Committee which was constituted under the provisions of the Karnataka Land Revenue Act, 1964 ('the Act' for short). The 2nd respondent is the complainant who sought to set the criminal law in motion claiming to be an activist and a public spirited person. On the allegation that when the 1st petitioner was the Chairman and other petitioners were Members of the Committee, have on the basis of fabricated documents and on creating bogus records, granted lands to several persons who were not eligible to be granted lands and thereby eaten away public property by granting lands to benami people, the 2nd respondent seeks to register a complaint before the jurisdictional Police on 30-08-2022.

3. Initially, on 02-12-2019 a complaint was registered against the former Tahsildar by one B. Nagaveni, Tahsildar at the relevant point in time alleging that he has illegally transferred the said lands which becomes a crime in Crime No.276 of 2019 for offences punishable under Sections 192-A and 192-B of the Act. When the investigation was in progress, the 2nd respondent seeks to register

another complaint before the jurisdictional police against all these petitioners for different offences *albeit*, the cause being grant of lands. This is declined to be registered by the jurisdictional Police on the ground that there is already a crime registered and the investigation is pending in the crime so registered against the Tahsildar. When such an endorsement was given to the 2nd respondent/complainant, he then approaches the Special Court for trial of cases filed against sitting as well as former MPs/MLAs, triable by Magistrate invoking Section 200 of the CrPC by filing a private complaint. The concerned Court, by a detailed order dated 15-10-2022 seeks to refer the matter for investigation under Section 156(3) of the Cr.P.C. Immediately thereafter, the petitioners have approached this Court in the subject petition. This Court in terms of its order dated 18-11-2022 interdicted the proceedings and, therefore, no investigation has taken place pursuant to the reference made by the learned Magistrate.

4. Heard Sri Sandesh J.Chouta, learned senior counsel appearing for the petitioners; Sri Mahesh Shetty, learned High

Court Government Pleader appearing for respondent No.1 and Sri S. Umapathi, learned counsel appearing for respondent No.2.

5. The learned senior counsel would contend that the first complaint related to the very same subject matter of grant of lands. The said complaint results in becoming a crime in Crime No.276 of 2019 registered on 02-12-2019 against the Tahsildar for offences punishable under Sections 192-A and 192-B of the Act. The investigation in the case is still on. During the pendency of investigation in the said case, the complainant seeks to register another complaint. This is declined to be registered as a FIR on the score that there is already a case pending investigation before the jurisdictional Police. The private complaint filed thereafter which is now referred to investigation under Section 156(3) of the Cr.P.C., if permitted to continue would result in multiple FIRs being registered against the petitioners, which is hit by the judgment of the Apex Court in the case of **T.T. ANTONY v. STATE OF KERALA AND OTHERS**¹. The learned senior counsel would contend that it is on that basis the interim order is granted in the subject petition.

¹ (2001) 6 SCC 181

6. On the other hand, the learned counsel appearing for the complainant would take this Court through the statement of objections seeking to contend indiscriminate grant of lands by the Committee. He would quote instances where ineligible people have all been granted lands. It is, therefore, he had registered a complaint invoking Section 154(1) of the Cr.P.C. before the jurisdictional Police. But, the complaint registered in Crime No.276 of 2019 was under Sections 192-A and 192-B of the Act against the Tahsildar which was not even maintainable. No complaint had been registered against these petitioners to contend that the issue is hit by the dictum of the Apex Court in **T.T. ANTONY**. It is submitted that it is for the first time, the present accused are brought into the web of crime and even before taking up investigation in the crime, it was interdicted by this Court. He would seek dismissal of the petition and conduct of investigation by the jurisdictional Police. It is his submission that such complaints are maintainable in the light of the judgment of the Apex Court in the case of **UPKAR SINGH v. VED PRAKASH**².

² (2004) 13 SCC 292

7. The learned High Court Government Pleader representing the State would contend that investigation in Crime No.276 of 2019 is still pending and therefore he has handed over the papers of investigation for perusal of the Court which according to the learned High Court Government Pleader would speak for itself. But, it is his submission that despite the crime being registered close to 4 years, investigation is still on and no final report is filed by the Police.

8. I have given my anxious consideration to the submissions made by the respective learned counsel and have perused the material on record.

9. The position of the petitioners at the relevant point in time is a matter of record. The 1st petitioner as Member of Legislative Assembly of Malur Constituency was the Chairman of the Committee and the other petitioners were Members of the said Committee. The positions that they held are not in dispute. What becomes crime in Crime No.276 of 2019 having been registered on 02-12-2019 is what is required to be noticed. The complaint reads as follows:

"ಮಾನ್ಯರೇ,

ವಿಷಯ: ಶ್ರೀ ವಿ.ನಾಗರಾಜ ಈ ಹಿಂದಿನ ಮಾಲೂರು ತಾಲ್ಲೂಕು ತಹಶೀಲ್ದಾರ್ ರವರ ವಿರುದ್ಧ ಕರ್ನಾಟಕ ಭೂ ಕಂದಾಯ ಕಾಯ್ದೆ 1964 ರ ಕಲಂ 192(ಎ) & 192(ಬಿ)ರ ಅಡಿಯಲ್ಲಿ ಕ್ರಿಮಿನಲ್ ಮೊಕದ್ದಮೆ ದಾಖಲು ಮಾಡುವ ಬಗ್ಗೆ.

ಉಲ್ಲೇಖ: 1) ಮಾನ್ಯ ಪ್ರಾದೇಶಿಕ ಆಯುಕ್ತರು ಹಾಗೂ ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರಿಗಳು, ಬೆಂಗಳೂರು ವಿಭಾಗ, ಬೆಂಗಳೂರು ರವರ ಆದೇಶ ಸಂಖ್ಯೆ:ಆರ್‌ಸಿಬಿ/ಟಿಹೆಚ್‌ಬಿ/ಸಿಸಿಎ/11/2019, ದಿ:29-11-2019.

2) ಮಾನ್ಯ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು, ಕೋಲಾರ ಜಿಲ್ಲೆ ರವರ ಪತ್ರ ಸಂಖ್ಯೆ:ಸಿಬ್ಬಂದಿ (1)ಸಿ.ಆರ್.92/19-20, ದಿ:30-11-2019.

3) ಮಾನ್ಯ ಸಹಾಯಕ ಕಮೀಷನರ್, ಕೋಲಾರ ಉಪವಿಭಾಗ, ಕೋಲಾರ ರವರ ಪತ್ರ ಸಂಖ್ಯೆ:ಎಲ್.ಎನ್.ಡಿ/ಆರ್.ಯು.ಓ/ಸಿಆರ್/48/2019-20 ದಿನಾಂಕ:02/12/2019.

ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಉಲ್ಲೇಖ(1) & (2)ರಂತೆ ಈ ಹಿಂದಿನ ಮಾಲೂರು ತಾಲ್ಲೂಕು ತಹಶೀಲ್ದಾರ್ ಆದ ಶ್ರೀ ವಿ.ನಾಗರಾಜ ಎಂಬುವರು ಕಾನೂನು ಬಾಹಿರವಾಗಿ ನಮೂನೆ-57 ರಲ್ಲಿ ಸರ್ಕಾರಿ ಜಮೀನನ್ನು ಮಂಜೂರು ಮಾಡಿರುವ ಕಾರಣಕ್ಕಾಗಿ ಸದರಿ ತಹಶೀಲ್ದಾರ್ ರವರನ್ನು ಮಾನ್ಯ ಪ್ರಾದೇಶಿಕ ಆಯುಕ್ತರು ಆಮಾನತ್ತುಪಡಿಸಲಾಗಿದ್ದು, ಇವರ ಮೇಲೆ ಕರ್ನಾಟಕ ಭೂ ಕಂದಾಯ ಅಧಿನಿಯಮ 1964 ರ ಕಲಂ 192(ಎ) ಮತ್ತು 192(ಬಿ) ರಂತೆ ಕ್ರಿಮಿನಲ್ ಮೊಕದ್ದಮೆ ಹೂಡಲು ಹಾಗೂ ಇವರು ಕಾನೂನು ಬಾಹಿರವಾಗಿ ಮಂಜೂರು ಮಾಡಿರುವ ಸರ್ಕಾರಿ ಜಮೀನುಗಳ ಎಲ್ಲಾ ಪ್ರಕರಣಗಳನ್ನು ನಿಯಮಾನುಸಾರ ರದ್ದುಗೊಳಿಸಿ ಕೂಡಲೇ ಕ್ರಮವಹಿಸಲು ಆದೇಶಿಸಲಾಗುತ್ತದೆ.

ಇದರಂತೆ, ಉಲ್ಲೇಖ(3)ರ ಪತ್ರದಲ್ಲಿ ಮಾನ್ಯ ಸಹಾಯಕ ಕಮೀಷನರ್ ರವರು ಈ ಹಿಂದಿನ ಮಾಲೂರು ತಾಲ್ಲೂಕು ತಹಶೀಲ್ದಾರ್ ಆದ ಶ್ರೀ ವಿ.ನಾಗರಾಜ ಎಂಬುವರು ನಮೂನೆ-57ರಲ್ಲಿ ಕಾನೂನು ಬಾಹಿರವಾಗಿ ಸರ್ಕಾರಿ ಜಮೀನನ್ನು ಮಂಜೂರು ಮಾಡಿರುವ ಕಾರಣಕ್ಕಾಗಿ ಕರ್ನಾಟಕ ಭೂ ಕಂದಾಯ ಅಧಿನಿಯಮ 1964ರ ಕಲಂ 192(ಎ) ಮತ್ತು 192 (ಬಿ) ರ ಅಡಿಯಲ್ಲಿ ಸಂಬಂಧಿಸಿದ ಪೋಲೀಸ್ ಠಾಣೆಯಲ್ಲಿ ಕೂಡಲೇ ಕ್ರಿಮಿನಲ್ ಮೊಕದ್ದಮೆ ದಾಖಲಿಸಲು ಸೂಚಿಸಿರುವಂತೆ, ಈ ಹಿಂದಿನ ಮಾಲೂರು ತಾಲ್ಲೂಕು ತಹಶೀಲ್ದಾರ್ ಆದ ಶ್ರೀ ವಿ.ನಾಗರಾಜ ರವರ ವಿರುದ್ಧ ಕರ್ನಾಟಕ ಭೂ ಕಂದಾಯ ಅಧಿನಿಯಮ 1964ರ ಕಲಂ 192(ಎ) ಮತ್ತು 192 (ಬಿ) ರ ಅಡಿಯಲ್ಲಿ ಕ್ರಿಮಿನಲ್ ಮೊಕದ್ದಮೆ ದಾಖಲಿಸಲು ಕೋರಿದೆ.

ಲಗತ್ತುಗಳು:

1. ಉಲ್ಲೇಖ (1)ರ ಮಾನ್ಯ ಪ್ರಾದೇಶಿಕ ಆಯುಕ್ತರ ಆದೇಶದ ಪ್ರತಿ
2. ಉಲ್ಲೇಖ (2)ರ ಮಾನ್ಯ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು, ಕೋಲಾರ ಜಿಲ್ಲೆ, ಕೋಲಾರ ರವರ ಆದೇಶದ ಪ್ರತಿ
3. ಉಲ್ಲೇಖ (3)ರ ಮಾನ್ಯ ಸಹಾಯಕ ಕಮೀಷನರ್ ರವರ ಪತ್ರದ ಪ್ರತಿ.

ತಮ್ಮ ವಿಶ್ವಾಸಿ,

ಸಹಿ/- 02/12
ತಹಶೀಲ್ದಾರ್
ಮಾಲೂರು ತಾಲ್ಲೂಕು”

The complaint is made by the Tahsildar on the basis of a written complaint by the 2nd respondent. The offences alleged are the ones punishable under Sections 192-A and 192-B of the Act. The accused is one V.Nagaraj, the earlier Tahsildar of Malur Taluk. The contents of the crime so registered as found in column No.10 of the FIR are as follows:

“10. ಪ್ರಥಮ ವರ್ತಮಾನ ವರದಿಯ ವಿವರಗಳು

ದಿನಾಂಕ 02-12-2019 ರಂದು 22-00 ಗಂಟೆಗೆ ಪಿಯಾರಾದಿದಾರರು ತಾಣೆಗೆ ಹಾಜರಾಗಿ ಕಂಪ್ಯೂಟರ್‌ನಿಂದ ಟೈಪ್ ಮಾಡಲ್ಪಟ್ಟ ದೂರು ಮತ್ತು ಅದರೊಂದಿಗೆ ಲಗತ್ತಿಸಿರುವ ಉಲ್ಲೇಖ ಪತ್ರಗಳ ಸಾರಾಂಶವೇನೆಂದರೆ ಆರೋಪಿತ ವಿ.ನಾಗರಾಜ್ ರವರು ಮಾಲೂರು ತಾಲ್ಲೂಕು ತಹಶೀಲ್ದಾರ್ ರವರಾಗಿದ್ದು, ಮಾಲೂರು ತಾಲ್ಲೂಕ್ ಆನಿಮಿಟ್ಟಿನಹಳ್ಳಿ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ-33 ರ ಗೋಮಾಳದ ಜಮೀನಿನಲ್ಲಿ ಮಂಜುನಾಥ ಎಂಬುವರಿಗೆ ಎರಡು ಎಕರೆ ಜಮೀನು, ಶೈಲಜ ಕೋಂ ಮಂಜುನಾಥ್ ರವರಿಗೆ ಮೂರು ಎಕರೆ ಜಮೀನು, ಶಕುಂತಲಾ ಕೋಂ ನಂಜುಡಪ್ಪರವರಿಗೆ ಎರಡು ಎಕರೆ ಜಮೀನು, ವೆಂಕಟೇಶಪ್ಪ ಬಿನ್ ಮುನಿಯಪ್ಪ ಎಂಬುವರಿಗೆ ಎರಡು ಎಕರೆ ಜಮೀನು ಹಾಗೂ ಕಸಬಾ ಹೋಬಳಿ, ರಾಂಪುರ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ-89ರಲ್ಲಿ ನರಸಿಂಹರೆಡ್ಡಿರವರಿಗೆ ಒಂದು ಎಕರೆ ಹತ್ತು ಗುಂಟೆ ಜಮೀನನ್ನು ಆರ್.ಶ್ರೀನಿವಾಸರೆಡ್ಡಿರವರಿಗೆ ಒಂದು ಎಕರೆ ಮೂವತ್ತು ಗುಂಟೆ ಜಮೀನನ್ನು ಕಾನೂನುಬಾಹಿರವಾಗಿ ನಮೂನೆ-57ರ ಅರ್ಜಿಯ ಮೇರೆಗೆ ಸರ್ಕಾರಿ ಗೋಮಾಳ ಜಮೀನನ್ನು ಮಂಜೂರು ಮಾಡಿ ಕರ್ನಾಟಕ ಭೂ ಕಂದಾಯ ಅಧಿನಿಯಮ 1964ರ ಕಲಂ-192(A) ಕಲಂ-192(B) ರೀತ್ಯಾ ಕೃತ್ಯವೆಸಗಿರುತ್ತಾರೆಂದು ದೂರಿನ ಸಾರಾಂಶದ ಮೇರೆಗೆ ಕೇಸು ದಾಖಲಿಸಿಕೊಂಡಿರುತ್ತೆ.”

Several instances of grant of lands by changing title are alleged against the former Tahsildar and nobody else is even arrayed as accused. Investigation commences. In the considered view of this

Court this was farce of a registration of crime for offence under Sections 192-A and 192-B of the Act. Sections 192-A and 192-B of the Act read as follows:

*"192-A.- **Offences and Penalties.**- Notwithstanding anything contained in the Act or the rules made thereunder whoever commits any of the offence specified in column (2) of the Table below, shall on conviction by a judicial Magistrate of first class for each of such offence be punishable with the sentence indicated in the column (3) thereof,-*

TABLE

<i>Sl.No.</i>	<i>Offence</i>	<i>Punishment</i>
<i>..</i>	<i>..</i>	<i>..</i>
2.	<i>Cheats and thereby dishonestly creates documents for the purpose of selling, mortgaging or transferring by gift or otherwise of any Government land</i>	<i>Imprisonment for three years and fine of rupees ten thousand.</i>

*192-B. **Abetment of offences.**- Whoever abets any offence punishable by or under this Act or attempts to commit any such offence shall be punished with the penalty provided by or under this Act for committing such offence."*

Sections 192-A and 192-B of the Act cannot be alleged against public servants as they are offences to be alleged against public who would grab the land and who should be notified about such encroachment/grabbing prior to registration of the crime. It is nowhere indicated that Sections 192-A and 192-B of the Act can be

alleged against a public servant. Even then investigation is pending and is pending against the Tahsildar. The matter was taken up for hearing on 28-07-2023. Even as on that date the investigation in Crime No.276 of 2019 was not complete. It is in the interregnum the 2nd respondent wanted to register a crime before the jurisdictional Police against these petitioners. This is turned down by the jurisdictional Police by issuance of an endorsement on the ground that the crime in Crime No.276 of 2019 is pending investigation by the jurisdictional police registered by the very same complainant. The endorsement so issued by the jurisdictional Police reads as follows:

"ಹಿಂಬರಹ

ಈ ಮೂಲಕ ನಿಮಗೆ ತಿಳಿಯಪಡಿಸುವುದೇನೆಂದರೆ, ನೀವು ದಿನಾಂಕ:30/08/2022 ರಂದು ಮಾಲೂರು ಪೊಲೀಸ್ ಠಾಣೆಯಲ್ಲಿ ದೂರನ್ನು ಪಡೆದು ಮಾಲೂರು ಠಾಣೆ ಜಿ.ಸಿ.ಆರ್.ನಂ.188/2022 ದಿನಾಂಕ:30/08/2022 ರಂತೆ ನಮೂದಿಸಿಕೊಂಡು ಸದರಿ ದೂರಿನ ಕಡತವನ್ನು ಪರಿಶೀಲಿಸಲಾಗಿ ತಾವು ನೀಡಿದ ದೂರಿನಲ್ಲಿ ಕಂಡ ವಿಚಾರವು ಹಾಗೂ ಈಗಾಗಲೇ ದಿನಾಂಕ 02-12-2019 ರಂದು ಮಾಲೂರು ತಾಲ್ಲೂಕು ಹಿಂದಿನ ತಹಶೀಲ್ದಾರ್ ರವರಾದ ಶ್ರೀಮತಿ ನಾಗವೇಣಿ.ಬಿ ರವರು ನೀಡಿದ ದೂರಿನ ವಿಚಾರವು ಒಂದೇ ವಿಚಾರವಂತ ಕಂಡುಬಂದಿರುತ್ತೆ. ಈ ವಿಚಾರವಾಗಿ ಮಾಲೂರು ಪೊಲೀಸ್ ಠಾಣೆಯ ಮೊ.ಸಂ:276/2019ರಂತೆ ಪ್ರಕರಣ ದಾಖಲಿಸಿಕೊಂಡು ತನಿಖೆ ಕೈಗೊಂಡಿರುತ್ತೆ. ಸದರಿ ಪ್ರಕರಣದಲ್ಲಿ ತಹಶೀಲ್ದಾರ್ ನಾಗರಾಜ್ ರವರು ಸಹ ಆರೋಪಿಯಾಗಿರುವುದರಿಂದ ಸಂಬಂಧಪಟ್ಟ ಇಲಾಖೆಯವರು ಅವರನ್ನು ಅಮಾನತ್ತುಗೊಳಿಸಿ ಆದೇಶಿಸಿರುತ್ತಾರೆ. ಸದರಿ ಪ್ರಕರಣವು ಇನ್ನು ತನಿಖಾ ಹಂತದಲ್ಲಿದ್ದು, ಕೆಲವು ದಾಖಲಾತಿಗಳು ಹಾಗೂ ಸಾಕ್ಷ್ಯಧಾರಗಳ ಅವಶ್ಯಕತೆ ಇರುವುದರಿಂದ ಸದರಿ ದಾಖಲೆಗಳು ಮತ್ತು ಸಾಕ್ಷ್ಯಗಳನ್ನು ಒದಗಿಸಲು ಕೋರಿ ಮಾಲೂರು ತಾಲ್ಲೂಕು ಕಛೇರಿಗೆ ಹಲವಾರು ಬಾರಿ ಮನವಿಗಳನ್ನು ಸಲ್ಲಿಸಲಾಗಿರುತ್ತೆ.

ನೀವು ನೀಡಿದ ದೂರಿನ ವಿಚಾರವು ಹಾಗೂ ಈ ಹಿಂದೆ ತಹಶೀಲ್ದಾರ್ ನಾಗವೇಣಿ ರವರು ನೀಡಿದ ದೂರಿನ ವಿಚಾರವು ಒಂದೇ ಆಗಿರುವುದರಿಂದ ನಿಮ್ಮ ದೂರನ್ನು ಮಾಲೂರು ಪೊಲೀಸ್ ಠಾಣೆಯಲ್ಲಿ ಈಗಾಗಲೇ ದಾಖಲಾಗಿರುವ ಮೊ.ಸಂ:276/2019ರ ಪ್ರಕರಣದಲ್ಲಿ ಅಡಕಗೊಳಿಸಿಕೊಂಡು

ತನಿಖೆ ಕೈಗೊಳ್ಳಲಾಗುವುದು ತನಿಖಾ ಕಾಲದಲ್ಲಿ ದಾಖಲಾತಿಗಳನ್ನು ಹಾಗೂ ಸಾಕ್ಷಾಧಾರಗಳನ್ನು ಪರಿಶೀಲಿಸಿ ಸದರಿ ಪ್ರಕರಣಕ್ಕೆ ಎಷ್ಟು ಜನ ಭಾಗಿಯಾತುತ್ವಾರಂಥ ತನಿಖೆ ಕೈಗೊಂಡು ಅವರ ವಿರುದ್ಧ ಘನ ನ್ಯಾಯಾಲಯಕ್ಕೆ ದೋಷಾರೋಪಣಾ ಪಟ್ಟಿ ಸಲ್ಲಿಸಲಾಗುವುದು. ಸದರಿ ವಿಚಾರವನ್ನು ಮಾಹಿತಿಗಾಗಿ ನಿಮಗೆ ತಿಳಿಸಿ ಹಿಂಬರಹವನ್ನು ನೀಡಲಾಗಿದೆ.

ದಿನಾಂಕ 02-09-2022”

The Police would indicate that investigation is still on despite passage of three years; examination of documents is in progress and the accused against whom the complainant wants now to allege offence could be added at the time when the investigation would get complete. It is after the endorsement being issued by the Police, the complainant seeks to register the private complaint. The learned Magistrate/Special Court before whom the complaint is sought to be registered refers the matter for investigation observing that there are ingredients of Sections 468, 464, 465, 471(b), 420 and 120(b) of the IPC. The order of reference reads as follows:

"12. **Point No.1:** The complainant is alleging that the accused have committed the offences punishable under Sections 468, 464, 465, 471(b), 420 and 120(b) of IPC, as averred in the complaint, which is narrated above. On perusal of the complaint averments and also the documents produced along with the complaint, it does to show that the complainant has complied with the directions given by the Hon'ble Apex Court in **Priyanka Srivastava's case**. The complainant has lodged a complaint before the jurisdictional Police Station, but o action was taken. The complainant has also lodged a complaint in this regard to the Higher Authorities also, but no action is taken in respect of

the complaint lodged by the complainant, even though an endorsement is issued stating that a case is registered in Cr.No.276/2019, based on the complaint of one Smt. Nagaveni B. The complainant has also filed his affidavit stating that the averments made in the complaint are true and correct. As such, the complainant has filed this Private Complaint with the prayer to refer the complaint under Section 156(3) of Cr.P.C. for investigation.

13. The complainant has produced documents in compliance of Section 154 of Cr.P.C. and also filed affidavit in that regard. The complainant has sought to refer this case to the jurisdictional Police for investigation. As such, at this pre-cognizance stage, bar under Section 197 Cr.P.C. will not come into play. And, this Court is guided by the decision of the **Hon'ble High Court of Karnataka in Crl.P.No.5659 of 2021** between **Abharam T.J., v. B.S. Yediyurappa** dated: 07-09-2022. I feel this is a fit case to refer the complaint for investigation under Section 156(3) of Cr.P.C. As such, point No.1 is answered in the AFFIRMATIVE.

14. **Point No.2:** The counsel for the complainant has also pressed to pass necessary orders on the Second Prayer made in the complaint. The complainant has prayed to initiate action against the Police Inspector, Malur Police Station, Malur Taluk, Kolar District. He has also referred to the decision of the Hon'ble Apex Court i.e., **Lalita Kumari v. Government of U.P. and Ors.** I have gone through the said decision. This Court is constituted as a Special Court to deal with the cases filed against the MPs/ MLAs in the State of Karnataka. The Second Prayer sought in the complaint is an independent case, in which any MPs/ MLAs are not involved. The said prayer is sought to initiate action against the Police Officer who did not register the case based on the complaint lodged by the complainant before the Police Station. As such, this Court will not get the jurisdiction to initiate any action against the said Police Officer in this case, as the same will be an independent case. If the complainant is aggrieved by the action of the said Police Officer he may proceed against him separately before the jurisdictional Court. Accordingly, I answer this point No.2 in the NEGATIVE.

15. **Point No.3:** For the reasons stated above, I proceed to pass the following:

ORDER

This complaint is referred to SHO of Malur Police Station, Malur Taluk, Kolar District, under Section 156(3) of Cr.P.C. for investigation."

Immediately after the reference is made, the petitioners knock at the doors of this Court with the present petition. This Court, on 18-11-2022, grants an interim order of stay by the following order:

"Petitioner has assailed the proceedings initiated in P.C.R. No. 15366/2022 primarily on the ground that the proceedings initiated in the said private complaint is also the subject matter of investigation pursuant to an FIR registered vide Crime No.276/2019. It is submitted that investigation regarding Crime No.276/2019 is in progress.

Attention is drawn to the complaint at Annexure-E and annexures to the said complaint. It is submitted that insofar as the alleged illegal grant made when the petitioner was the Chairman of the Land Grant Committee, for the same period the present private complaint has been filed. Reference is drawn to the averments of the private complaint at paragraph No.7 wherein there is a reference to the earlier FIR registered in Crime No.276/2019.

*It is contended that insofar as the FIR registered for an offence, there cannot be subsequent FIRs or complaints regarding the same alleged offence and cause of action. Reliance is placed on the judgments of the Apex Court in the cases of **T.T. Antony vs. State of Kerala and others - (2001) 6 SCC 181** and **Krishna Lal Chawla and others vs. State of Uttar Pradesh and Another - (2021) 5 SCC 435**.*

In light of the said contentions raised and also taking note of the submission of learned Senior counsel appearing for the

petitioner that the proceedings in Crime No. 276/2019 is still in progress, there would be stay of the order dated 15.10.2022 passed in P.C.R. No. 15366/2022 and consequential proceedings, till the next date of hearing.

Learned HCGP is directed to accept notice for respondent No.1.

Issue emergent notice to respondent No.2.

Petitioner is permitted to take out notice by way of hand summons to respondent No.2 as well.

List this matter after two weeks."

The interim order is granted on the strength of pendency of crime in crime No.276 of 2019 and following the judgment in the case of **T.T.ANTONY** (*supra*).

10. The issue now is, whether the reference being made for investigation should be permitted to be continued or otherwise, for which I deem it appropriate to notice the allegations in the complaint so made which has become a crime in crime No.489 of 2022 against the petitioners, pursuant to impugned P.C.R. The genesis of the crime in crime No.489 of 2022 is a complaint that the 2nd respondent/complainant seeks to register before the jurisdictional police which results in issuance of an endorsement *supra*. Since it forms the basis for registration of the private

complaint as well, I deem it appropriate to notice the complaint.

The complaint dated 30-08-2022 reads as follows:

"ಗೆ:

ಪೋಲೀಸ್ ನಿರೀಕ್ಷಕರು
ಮಾಲೂರು ಪೋಲೀಸ್ ಠಾಣೆ
ಮಾಲೂರು

ಇಂದ:

ಕೆ.ಸಿ.ರಾಜಣ್ಣ, ಸಾಮಾಜಿಕ ಕಾರ್ಯಕರ್ತೆ
3ನೇ ಮುಖ್ಯರಸ್ತೆ, ಗಾಂಧೀನಗರ,
ಕೋಲಾರ 563 101.
ಮೊಬೈಲ್ ನಂ.7259880948

ಮಾನ್ಯರ,

ವಿಷಯ: ಮಾಲೂರು ತಾಲ್ಲೂಕು, ಕಂದಾಯ ಇಲಾಖೆಗೆ ಸೇರಿದ ಗೋಮಾಳ ಜಮೀನನ್ನು ದಿನಾಂಕ:15-07-2019, ದಿನಾಂಕ:26-07-2019, ದಿನಾಂಕ:03-07-2019 ದಿನಾಂಕ:08-07-2019 ಒಂದೇ ತಿಂಗಳಿನಲ್ಲಿ ಮಾಲೂರು ವಿಧಾನಸಭಾ ಕ್ಷೇತ್ರದ ಭೂ ಸಕ್ರಮೀಕರಣದ ಸಮಿತಿಯ 4 ಸಭೆಗಳಲ್ಲಿ ಅದ್ವೈತರಾದ ಶ್ರೀ.ಕೆ.ವೈ ನಂಜೇಗೌಡರ ಅದ್ವೈತತೆಯಲ್ಲಿ 80 ಕ್ಕೂ ಹೆಚ್ಚು ಎಕರೆ, ಸುಮಾರು 150 ಕೋಟಿ ರೂ ಮೌಲ್ಯವುಳ್ಳ ಸರ್ಕಾರಿ ಭೂಮಿಯನ್ನು ಬಲಾಡ್ಯ ಪ್ರಭಾವಿಗಳಿಗೆ ನಕಲಿ ದಾಖಲೆಗಳು ಸೃಷ್ಟಿಸಿ, ಸರ್ಕಾರವನ್ನು ವಂಚಿಸುವ ಉದ್ದೇಶದಿಂದ ಅಪರಾಧಿಕ ಒಳಸಂಚು ನಡೆಸಿ, ಸುಳ್ಳು ದಸ್ತಾವೇಜುಗಳನ್ನು ಬಳಸಿಕೊಂಡು, ವಂಚನೆ ಎಸಗಿರುವ 1.ಮಾಲೂರು ವಿಧಾನಸಭಾ ಕ್ಷೇತ್ರದ ಭೂ ಸಕ್ರಮೀಕರಣ ಅದ್ವೈತ ಮತ್ತು ಹಾಲಿ ಶಾಸಕ ಕೆ.ವೈ.ನಂಜೇಗೌಡ 2.ಹಿಂದಿನ ಸಮಿತಿಯ ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿ ಪ್ರಸ್ತುತ ಕೋಲಾರ ತಾಲ್ಲೂಕು ತಹಶೀಲ್ದಾರ್ ನಾಗರಾಜ್ 3.ಸಮಿತಿಯ ಅಧಿಕಾರೇತರ ಸದಸ್ಯರಾದ 5.ದೊಮ್ಮಲೂರು ಡಿ.ನಾಗರಾಜ್ 6. ನಲ್ಲಂಡಹಳ್ಳಿ ಎಸ್.ನಾಗಪ್ಪ 7.ಅಬ್ಬೇನಹಳ್ಳಿ ಶ್ರೀಮತಿ ಎನ್.ಲಕ್ಷ್ಮಮ್ಮ, ಶಿರಸ್ತೇದಾರರು, ರಾಜಸ್ವ ನಿರೀಕ್ಷಕರು, ಗ್ರಾಮಲೆಕ್ಕಿಗರು, ಪ್ರ.ದ.ಸ ಇತರರ ಮೇಲೆ ಐ.ಪಿ.ಸಿ.1860/-468, 464, 465, 420, 471, 120ಬಿ ಪ್ರಕಾರ ಕಾನೂನು ಕ್ರಮ ಜರುಗಿಸಲು ಕೋರಿ ದೂರು.

ಈ ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಈ ಮೇಲ್ಕಂಡ ಮಾಲೂರು ತಾಲ್ಲೂಕು ಸುತ್ತ ಮುತ್ತ ಕೈಗಾರಿಕಾ ಪ್ರವೇಶ ಹಾಗೂ ಬೆಂಗಳೂರು ಚೆನ್ನೈ ಕಾರಿಡಾರ್ ಯೋಜನೆ ಚಾಲ್ತಿಯಲ್ಲಿದ್ದು, ಬೆಂಗಳೂರಿಗೆ ಸಮೀಪವಿರುವುದರಿಂದ ಇಲ್ಲಿನ ಭೂಮಿಯ ಧರಗಳು ಗಗನಕ್ಕೇರಿದೆ.

ಹೀಗಿರುವಾಗ ದಿನಾಂಕ:25-01-2019 ರಂದು ಕರ್ನಾಟಕ ಸರ್ಕಾರವು ಮಾಲೂರು ವಿಧಾನಸಭಾ ಕ್ಷೇತ್ರದ ಬಗರ್‌ಹುಕ್ಕುಂ ಸಾಗುವಳಿ ಸಕ್ರಮೀಕರಣ ಸಮಿತಿಗೆ ಈ ಮೇಲ್ಕಂಡ ಆರೋಪಿತರನ್ನು ಅದ್ವೈತ, ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿ, ಸದಸ್ಯರನ್ನಾಗಿ ನೇಮಿಸಿ ಆದೇಶಿಸಿದೆ. (ಅನುಬಂಧ- ಎ ನಲ್ಲಿ ಸರ್ಕಾರದ ಅಧಿಸೂಚನೆ ಲಗತ್ತಿಸಿದೆ). ಸದರಿಯವರು ತಮ್ಮ ಪ್ರದತ್ತ ಅಧಿಕಾರವನ್ನು ಚಲಾಯಿಸಿ 1) ದಿನಾಂಕ:15-07-2019 2)

ದಿನಾಂಕ:03-07-2018, 3) 26-07-2019, 4) ದಿನಾಂಕ:08-07-2019 ಒಂದೇ ತಿಂಗಳಲ್ಲಿ ಒಟ್ಟು 4 ಸಭೆಗಳನ್ನು ನಡೆಸಿ ಈ ಕೆಳಕಂಡವರಿಗೆ ಅಕ್ರಮವಾಗಿ ಸರ್ಕಾರಿ ಭೂಮಿಯನ್ನು ಮಂಜೂರು ಮಾಡಿರುತ್ತಾರೆ.

ದಿನಾಂಕ:03-07-2019 ರಂದು

- 1) ಜಿ.ಎಂ.ಮುನಿರಾಜು ಬಿನ್ ಮುನಿಶಾಮಪ್ಪ, ಗೊಲ್ಲಹಳ್ಳಿ ಗ್ರಾಮದ ಸ.ನಂ.22 ರಲ್ಲಿ 2.36 ಎಕರೆ/ಗುಂಟೆ.
- 2) ಮುನಿಯಮ್ಮ ಕೋಂ ಲೇಟ್ ನಾರಾಯಣಪ್ಪ, ಗೊಲ್ಲಹಳ್ಳಿ ಗ್ರಾಮದ ಸ.ನಂ.23 ರಲ್ಲಿ 30 ಗುಂಟೆ.
- 3) ನಾಗಪ್ಪ ಬಿನ್ ವೆಂಕಟಪ್ಪ, ಗೊಲ್ಲಹಳ್ಳಿ ಗ್ರಾಮದ ಸ.ನಂ.23 ರಲ್ಲಿ 2.35 ಎಕರೆ/ಗುಂಟೆ.
- 4) ನಾಗರಾಜು ಬಿನ್ ಮುನಿಯಪ್ಪ, ಗೊಲ್ಲಹಳ್ಳಿ ಗ್ರಾಮದ ಸ.ನಂ.22 ರಲ್ಲಿ 2.00 ಎಕರೆ/ಗುಂಟೆ.
- 5) ಜಿ.ಮುನಿಯಪ್ಪ ಬಿನ್ ಗಂಗಶೆಟ್ಟಿ, ಗೊಲ್ಲಹಳ್ಳಿ ಗ್ರಾಮದ ಸ.ನಂ. 22 ರಲ್ಲಿ 1 ಎಕರೆ
- 6) ಇಂದಿರಮ್ಮ ಕೋಂ ಅಶ್ವತ್ಥಪ್ಪ, ಗೊಲ್ಲಹಳ್ಳಿ ಗ್ರಾಮದ ಸ.ನಂ. 22 ರಲ್ಲಿ 1.30 ಗುಂಟೆ
- 7) ಆಂಜನಪ್ಪ ಬಿನ್ ಚಿಕ್ಕಣ್ಣ, ಗೊಲ್ಲಹಳ್ಳಿ ಗ್ರಾಮದ ಸ.ನಂ. 23 ರಲ್ಲಿ 30 ಗುಂಟೆ
- 8) ನಾರಾಯಣಪ್ಪ ಬಿನ್ ಮಲ್ಲಪ್ಪ, ದೊಡ್ಡಕಲ್ಲಹಳ್ಳಿ ಗ್ರಾಮ 2.15 ಎಕರೆ/ ಗುಂಟೆ
- 9) ವೆಂಕಟಸ್ವಾಮಿ ಬಿನ್ ನರಸಿಂಹಪ್ಪ, ಎ.ಉಪ್ಪಾರಹಳ್ಳಿ ಗ್ರಾಮ ಗ್ರಾಮದ ಸ.ನಂ.3.20 ಎಕರೆ/ಗುಂಟೆ
- 10) ಬಿದರಪ್ಪ ಎ.ಮಚ್ಚಪ್ಪ ಬಿನ್ ಚಿಕ್ಕಣ್ಣ, ಗೊಲ್ಲಹಳ್ಳಿ ಸ.ನಂ.23ರಲ್ಲಿ 1.30 ಎಕರೆ 1 ಗುಂಟೆ
- 11) ಸಾದಮ್ಮ ಕೋಂ ತಿರುಮಳಪ್ಪ, ಮುತ್ತೇನಹಟ್ಟಿ ಗ್ರಾಮದ ಸ.ನಂ.33 ರಲ್ಲಿ 0.11 ಗುಂಟೆ
- 12) ವೆಂಕಟೇಶಪ್ಪ ಬಿನ್ ಯರಪ್ಪ, ಮುತ್ತೇನಹಟ್ಟಿ ಗ್ರಾಮದ ಸ.ನಂ.46ರಲ್ಲಿ 1.00 ಎಕರೆ
- 13) ಕದಿರೆಪ್ಪ ಬಿನ್ ನರಸಿಂಹಪ್ಪ, ಎ.ಉಪ್ಪಾರಹಳ್ಳಿ ಗ್ರಾಮ ಸ.ನಂ.1 ರಲ್ಲಿ 1 ಎಕರೆ
- 14) ಪಾಪಮ್ಮ ಕೋಂ ನರಸಿಂಹಪ್ಪ, ಎ.ಉಪ್ಪಾರಹಳ್ಳಿ ಗ್ರಾಮ ಸ.ನಂ.01 ರಲ್ಲಿ 0.25 ಗುಂಟೆ
- 15) ಚಂದ್ರಪ್ಪ ಬಿನ್ ಮುನಿಶಾಮಪ್ಪ, ಎ.ಉಪ್ಪಾರಹಳ್ಳಿ ಸ.ನಂ.1 ರಲ್ಲಿ 0.25 ಗುಂಟೆ
- 16) ವೆಂಕಟರತ್ನ ಕೋಂ ನಂಜುಂಡಶೆಟ್ಟಿ, ಎ.ಉಪ್ಪಾರಹಳ್ಳಿ ಗ್ರಾಮದ ಸ.ನಂ.1 ರಲ್ಲಿ 1 ಎಕರೆ
- 17) ಗಿರಿಯಪ್ಪ ಬಿನ್ ಮುನಿಯಪ್ಪ, ಗೊಲ್ಲಹಳ್ಳಿ ಗ್ರಾಮದ ಸ.ನಂ.22 ರಲ್ಲಿ 4.00 ಎಕರೆ.

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- 18) ಸಿ.ಕೆಟ್ಟಪ್ಪ ಬಿನ್ ಚಿನ್ನಪ್ಪ, ಕೊಮ್ಮನಹಳ್ಳಿ ಗ್ರಾಮದ ಸ.ನಂ.17 ರಲ್ಲಿ 0.20 ಗುಂಟೆ
- 19) ಈರಪ್ಪ ಬಿನ್ ಕೃಷ್ಣಪ್ಪ, ಕೊಮ್ಮನಹಳ್ಳಿ ಸ.ನಂ.17 ರಲ್ಲಿ 0.20 ಗುಂಟೆ
- 20) ತಿಮ್ಮಯ್ಯ ಬಿನ್ ಗೋಪಾಲಪ್ಪ, ಶೆಟ್ಟಿಹಳ್ಳಿ ಸ.ನಂ.26 ರಲ್ಲಿ 2.00 ಎಕರೆ
- 21) ನಿರ್ಮಲಾ ಕೋಂ ಕೆ.ಎನ್.ಲಕ್ಷ್ಮಣ್, ಕ್ಷೇತ್ರನಹಳ್ಳಿ ಗ್ರಾಮ ಸ.ನಂ.07 ರಲ್ಲಿ 1.20 ಎಕರೆ/ಗುಂಟೆ
- 22) ಚನ್ನಕೃಷ್ಣಪ್ಪ ಬಿನ್ ದೊಡ್ಡಪ್ಪಯ್ಯ, ಮಲಿಯಪ್ಪನಹಳ್ಳಿ ಗ್ರಾಮ ಸ.ನಂ.23 ರಲ್ಲಿ 4.00 ಎಕರೆ
- 23) ರಮೇಶ್‌ರಾವ್ ಬಿನ್ ಮುನಿರಾವ್ ಯಲವಹಳ್ಳಿ ಗ್ರಾಮ ಸ.ನಂ.70 ರಲ್ಲಿ 1.10 ಎಕರೆ/ಗುಂಟೆ
- 24) ಅಸೀನಾಬೇಗ ಕೋಂ.ಷೇಕ್ ಮೊಹಿದ್ದೀನ್, ಬೈರತ್ನಹಳ್ಳಿಪುರ ಸ.ನಂ.09 ರಲ್ಲಿ 2.00 ಎಕರೆ ಇತರರು

ದಿನಾಂಕ:15-07-2019 ರಂದು

- 25) ಚಿಕ್ಕಮುನಿಯಪ್ಪ ಬಿನ್ ಮುನಿಶಾಮಪ್ಪ, ಮಾಕಾರಹಳ್ಳಿ ಸ.ನಂ.57 ರಲ್ಲಿ 3.30 ಎಕರೆ/ಗುಂಟೆ
- 26) ಕೃಷ್ಣಾಚಾರಿ ಬಿನ್ ಮುನಿಯಾಚಾರಿ, ವೆಂಕಟರಾಜನಹಳ್ಳಿ ಗ್ರಾಮ ಸ.ನಂ.16 ರಲ್ಲಿ 4.00 ಎಕರೆ
- 27) ಜಯಮ್ಮ ಕೋಂ ನಾರಾಯಣಪ್ಪ, ಹಾರೋಹಳ್ಳಿ ಗ್ರಾಮ ಸ.ನಂ.65 ರಲ್ಲಿ 1.39 ಎಕರೆ/ಗುಂಟೆ
- 28) ಕೆಂಪಮ್ಮ ಕೋಂ ಪಿ.ಆರ್.ಕೃಷ್ಣಪ್ಪ, ಶೇಕ್ತಾನಪುರ ಗ್ರಾಮ ಸ.ನಂ.19 ರಲ್ಲಿ 0.39 ಗುಂಟೆ
- 29) ಲೋಕೇಶ್ ಬಿನ್ ವೆಂಕಟಗಿರಿಯಪ್ಪ, ಪಿಚ್ಚಗುಂಟೆಹಳ್ಳಿ ಗ್ರಾಮ ಸ.ನಂ.1.00 ಎಕರೆ ಇತರೆ ವ್ಯಕ್ತಿಗಳಿಗೆ ಜಮೀನು ಹಂಚಿಕೆ ಮಾಡಿದ್ದಾರೆ. ಹಾಗೂ ದಿನಾಂಕ:08-07-2019 ರಂದು ಹಲವಾರು ಮಂದಿಗೆ ಭೂ

ಮಂಜೂರಾತಿ ಮಾಡಿರುತ್ತಾರೆ. (ಅನುಬಂಧ-ಬಿ. ನಲ್ಲಿ ದಿನಾಂಕ:26/15/3/8/2019 ರಲ್ಲಿ 7 ಪುಟಗಳ ಸಭೆಯ ನಡವಳಿಯನ್ನು ಲಗತ್ತಿಸಿದೆ.)

ಆದರೆ, ಖಾಸಗಿ ವ್ಯಕ್ತಿಯೊಬ್ಬರ ದೂರು ಆದರಿಸಿ ದಿನಾಂಕ:27/11/2019 ರಂದು ಬೆಂಗಳೂರು ಪ್ರಾದೇಶಿಕ ಆಯುಕ್ತರಾಗಿದ್ದ ಶ್ರೀ ಹರ್ಷಗುಪ್ತಾರವರು ದಿನಾಂಕ:27-11-2019 ರಂದು ನೀಡಿ ತಹಸೀಲ್ದಾರ್ ಕಚೇರಿಗೆ ಭೇಟಿ ನೀಡಿ, ತಪಾಸಣೆ ಮಾಡಿದ ಸಂದರ್ಭದಲ್ಲಿ ಈ ಅವಧಿಯಲ್ಲಿ ಕಾನೂನು ಬಾಹಿರವಾಗಿ ಮಂಜೂರಾತಿಯಾಗಿರುವ ಸರ್ಕಾರಿ ಜಮೀನುಗಳನ್ನು ರದ್ದುಪಡಿಸುವಂತೆ ಸೂಚಿಸಿದ ಮೇರೆಗೆ ಹಿಂದಿನ ಕೋಲಾರ ಉಪವಿಭಾಗದ ಕಂದಾಯ ಇಲಾಖೆ ಸಹಾಯಕ ಆಯುಕ್ತ ಕೆ.ಎ.ಎಸ್.ಅಧಿಕಾರಿ ಶ್ರೀಸೋಮಶೇಖರವರು ವಿಚಾರಣೆ ಮಾಡಿ ಈ ಕೆಳಕಂಡವರ ಹೆಸರಿಗೆ ಮಂಜೂರು ಮಾಡಿರುವ

1)ಆನಂದಕುಮಾರ್ ಬಿನ್ ನಾಗಪ್ಪ, 2) ಪಾಪಮ್ಮ ಕೋಂ ನರಸಿಂಹಪ್ಪ, 3) ನಾಗರಾಜ್ ಬಿನ್ ಮುನಿಯಪ್ಪ, 4) ನಾಗಪ್ಪ ಬಿನ್ ವೆಂಕಟಪ್ಪ, 5) ಕದಿರಪ್ಪ ಬಿನ್ ನರಸಿಂಹಪ್ಪ 6) ಬಿದರಪ್ಪ ಬಿನ್ ಚಿಕ್ಕಣ್ಣ 7) ಎಂ.ಚಂದ್ರಪ್ಪ ಬಿನ್ ಮುನಿಶಾಮಪ್ಪ 8) ಸಾದಮ್ಮ ಕೋಂ ತಿರುಮಳಪ್ಪ 9) ವೆಂಕಟೇಶಪ್ಪ ಬಿನ್ ಯರ್ರಪ್ಪ 10) ವೆಂಕಟಸ್ವಾಮಿ ಬಿನ್ ನರಸಿಂಹಪ್ಪ 11) ಎಸ್.ಕೆ.ನಾರಾಯಣಪ್ಪ ಬಿನ್ ಮಲ್ಲಪ್ಪ 12) ಆಂಬನಪ್ಪ ಬಿನ್ ಚಿಕ್ಕಣ್ಣ 13) ಮುನಿಯಮ್ಮ ಕೋಂ ನಾರಾಯಣಪ್ಪ 14) ಜಿ.ಮುನಿಯಪ್ಪ ಬಿನ್ ಗಂಗಶೆಟ್ಟಿ 15) ಚಿಕ್ಕಮುನಿಯಪ್ಪ ಬಿನ್ ಮುನಿಶಾಮಪ್ಪ 16) ನಾರಾಯಣಪ್ಪ ಬಿನ್ ಮುನಿಯಪ್ಪ 17) ರಾಮಣ್ಣ ಬಿನ್ ಚಿನ್ನಪ್ಪ 18) ಮುನಿಯಮ್ಮ ಕೋಂ ಮುನಿಯಪ್ಪ 19) ಎ.ಸೀನಪ್ಪ ಬಿನ್ ವೆಂಕಟರಾಮಪ್ಪ 20) ಪಿಳ್ಳಕ್ಕಯ್ಯಮ್ಮ ಕೋಂ ಬುಡಿಗಪ್ಪ 21) ಕೆಂಪಮ್ಮ ಕೋಂ ಕೃಷ್ಣಪ್ಪ 22) ಕಿಟ್ಟಪ್ಪ ಬಿನ್ ಚಿನ್ನಪ್ಪ 23) ತಿಮ್ಮಯ್ಯ ಬಿನ್ ಗೋಪಾಲಪ್ಪ 24) ನಿರ್ಮಲಾ ಕೋಂ ಲಕ್ಷ್ಮಣ್ ಬಿನ್ ಚಿನ್ನಪ್ಪ 25) ಷಫೀವುಲ್ಲಾ ಖಾನ್ ಬಿನ್ ಬಾಷಾಖಾನ್ 26) ಈರಪ್ಪ ಬಿನ್ ಕೃಷ್ಣಪ್ಪ, 27) ಲಕ್ಷ್ಮಣ್ ಬಿನ್ ಚಿನ್ನಪ್ಪ 28) ಎಂ.ಎಂ.ರಮೇಶ್‌ರಾವ್ ಬಿನ್ ಮುನಿರಾವ್ 29) ಮುನಿರಾಜು ಬಿನ್ ಅಷ್ಟೋಜಪ್ಪ 30) ಅಸೀನಾಬೇಗಂ ಕೋಂ ಷೇಕ್ ಮೊಹಿದ್ದೀನ್ 31) ಶಾಂತಮ್ಮ ಕೋಂ ಕೃಷ್ಣಪ್ಪ 32) ಲಕ್ಷ್ಮಣ್‌ರಾಜು ಬಿನ್ ಮುನಿಗಂಗರಾಜು 33) ಆದಿನಂದೀಶ್‌ಗೌಡ ಬಿನ್ ಶಾಮೇಗೌಡ 34) ನಾರಾಯಣರಾಜು ಬಿನ್ ನಂಜುಂಡರಾಜು 35) ರಮೇಶ್ ಬಿನ್ ನಾರಾಯಣಪ್ಪ 36) ಅಮರೇಶ್‌ಗೌಡ ಬಿನ್ ಆರ್.ಶಾಮೇಗೌಡ 37) ಕೆ.ಎಸ್.ಸುಬ್ರಮಣಿ ಬಿನ್ ಎ.ವಿ.ಸುಬ್ರಮಣ್ಯಪ್ಪ 38) ಎ.ಪಿ.ಅಶ್ವಥನಾರಾಯಣಗೌಡ ಬಿನ್ ಪಿಳ್ಳಪ್ಪ 39) ವೆಂಕಟರಮಣರಾಜು ಬಿನ್ ನಂಜುಂಡರಾಜು ಒಟ್ಟು 39 ಮಂದಿಗೆ ಸುಮಾರು 80ಕ್ಕೂ ಹೆಚ್ಚು ಎಕರೆ ಅಕ್ರಮ ಜಮೀನು ಮಂಜೂರಾತಿಗಳನ್ನು ರದ್ದುಪಡಿಸಿ ಸರ್ಕಾರದ ವಶಕ್ಕೆ ಪಡೆಯಲು ವಿವಿಧ ದಿನಾಂಕಗಳಂದು ಆದೇಶಿಸಿದ್ದಾರೆ (ಅನುಬಂಧ - ಸಿ ನಲ್ಲಿ ಉಪವಿಭಾಗಾಧಿಕಾರಿಗಳು ಈ ಮೇಲ್ಕಂಡವರಿಗೆ ಕಾನೂನು ಬಾಹಿರವಾಗಿ ಈ ಹಿಂದೆ ಮಂಜೂರು ಮಾಡಿರುವ ಮಾಲೂರು ತಾಲ್ಲೂಕು ಭೂ ಸಕ್ರಮಾತಿ ಸಮಿತಿಯ ಭೂ ಮಂಜೂರಾತಿಗಳನ್ನು ರದ್ದುಪಡಿಸಿ ಆದೇಶಿಸಿರುವ 144 ಪುಟಗಳ ಆದೇಶ ಪ್ರತಿಗಳನ್ನು ಲಗತ್ತಿಸಿದೆ.)

ಈ ಆದೇಶಗಳಲ್ಲಿ ಅಕ್ರಮಗಳನ್ನು ಈ ರೀತಿಯಲ್ಲಿ ಉಲ್ಲೇಖಿಸಿರುತ್ತಾರೆ.

1. ನಾರಾಯಣಪ್ಪ ಬಿನ್ ಮುನಿಯಪ್ಪ ಎಂಬುವರಿಗೆ ಸಮಿತಿಯ 1.39 ಎಕರೆ ಮಂಜೂರು ಮಾಡಿರುತ್ತಾರೆ. ಆದರೆ ಸದರಿ ವ್ಯಕ್ತಿಯೂ ದಿನಾಂಕ: 25-10-2004 ರಲ್ಲಿ ಮೃತಪಟ್ಟಿರುವ ವ್ಯಕ್ತಿಗೆ ಜಮೀನು ಮಂಜೂರು ಮಾಡಿರುತ್ತಾರೆ.
2. ಆನಂದಕುಮಾರ್ ಬಿನ್ ನಾಗಪ್ಪ ತಮ್ಮ ಲಿಖಿತ ಮನವಿಯಲ್ಲಿ ತಾನು 30 ವರ್ಷದಿಂದಲೂ ಸ್ವಾಧೀನಾನುಭವದಲ್ಲಿದ್ದೇನೆಂದು ತಿಳಿಸಿರುತ್ತಾರೆ. ಆದರೆ ವಾಸ್ತವವಾಗಿ ಇವರ ಈಗಿನ ವಯಸ್ಸು 31.
3. ಅಮರೇಶ್‌ಗೌಡ ಬಿನ್ ಆರ್.ಶಾಮೇಗೌಡ ರವರು 40 ವರ್ಷಗಳಿಂದ ಸಾಗುವಳಿ ಮಾಡುತ್ತಿರುವುದಾಗಿ ಅಧಿಕಾರಿಗಳ ವರದಿ ನೀಡಿದ್ದು ಅಹವಾಲು ತ:ಖ್ತಿಯಲ್ಲಿ ಇವರ ವಯಸ್ಸು 42

ವರ್ಷ ನಮೂದಿಸಿರುತ್ತಾರೆ. 2 ವರ್ಷದ ಹಸುಗೂಸು ಸದರಿ ಜಮೀನನ್ನು ಸಾಗುವಳಿ ಮಾಡಿದಂತೆ ನಕಲಿ ದಾಖಲೆ ಸೃಷ್ಟಿಸಿದ್ದಾರೆ.

4. ಆದಿನಂದೀಶ್‌ಗೌಡ ಬಿನ್ ಶಾಮೆಗೌಡ ಎಂಬುವವರ ಕಡತದಲ್ಲಿ ಅರ್ಜಿದಾರರು 50 ವರ್ಷಗಳಿಂದ ಸಾಗುವಳಿ ಮಾಡುತ್ತಿರುವುದಾಗಿ ವರದಿ ಮಾಡಿದ್ದು ಆದರೆ ಅಹವಾಲು ತಃಖ್ತೆಯಲ್ಲಿ ಇವರ ವಯಸ್ಸು 40 ವರ್ಷ ಎಂದು ನಮೂದಿಸಿರುತ್ತಾರೆ. ಅರ್ಜಿದಾರರು ಹುಟ್ಟುವುದಕ್ಕೆ ಮೊದಲಿನಿಂದ ಸಾಗುವಳಿ ಮಾಡುತ್ತಿದ್ದರೆಂದು ಹೊರಪಟ್ಟ ಕಡತಕ್ಕೆ ಸಮಿತಿ ಅಂಗೀಕರಿಸಿರುವುದು ನಕಲಿ ದಾಖಲೆಗಳ ಸೃಷ್ಟಿಸಿ ಸರ್ಕಾರಕ್ಕೆ ವಂಚನೆ ಮಾಡಲು ದಸ್ತಾವೇಜು ಬಳಕೆಯನ್ನು ಸಮಿತಿಯ ಸದಸ್ಯರು ಮಾಡಿರುವುದು ಅಕ್ರಮವಾಗಿದೆ.

5. ಎ.ಸೀನಪ್ಪ ಬಿನ್ ವೆಂಕಟರವಣಪ್ಪ ಎಂಬ ಅರ್ಜಿದಾರರು ದಿನಾಂಕ:14.04.1990 ರ ಅರ್ಜಿ ನಮೂನೆಯಲ್ಲಿ 30 ವರ್ಷದಿಂದಲೂ ಸಾಗುವಳಿ ಮಾಡುತ್ತಿರುವುದಾಗಿ ವರದಿ ಮಾಡಲಾಗಿದೆ ಇದರಂತೆ 2019 ನೇ ಸಾಲಿಗೆ 60 ವರ್ಷದಿಂದ ಸಾಗುವಳಿ ಮಾಡುತ್ತಿರುವುದಾಗಿ ದಾಖಲೆಗಳು ಸೃಷ್ಟಿಸಲಾಗಿದೆ. ಆದರೆ ಕಡತದ ಅಹವಾಲು ತಃಖ್ತೆಯಲ್ಲಿ ಅರ್ಜಿದಾರರ ವಯಸ್ಸು ಕೇವಲ 43 ವರ್ಷ.

6. ಜಿ.ಮುನಿಯಪ್ಪ ಬಿನ್ ಗಂಗಶೆಟ್ಟಿ (ಹೆಂಡತಿ ನಾರಾಯಣಮ್ಮ) ಮೂಲ ಅರ್ಜಿದಾರರು ಮೃತಪಟ್ಟಿದ್ದು, ಕುಟುಂಬದ ಇತರ ಸದಸ್ಯರ ಒಪ್ಪಿಗೆ ಪಡೆಯದೆ ಮೃತರ ಹೆಂಡತಿ ನಾರಾಯಣಮ್ಮ ಹೆಸರಿಗೆ ದರಖಾಸ್ತು ಮಂಜೂರಾತಿ ಕಡತ ಸಿದ್ಧಪಡಿಸಿರುತ್ತಾರೆ.

7. ನಾರಾಯಣರಾಜು ಬಿನ್ ನಂಜುಂಡರಾಜು ಭೂ ಮಂಜೂರಾತಿ ಕಡತದಲ್ಲಿ ನಮೂನೆ 53 ರ ಕ್ರ.ಸಂ.806/1998-99 ಎಂದು ದಾಖಲಿಸಿರುವ ಸಂಖ್ಯೆ ತಿದ್ದಿ ನಮೂದಿಸಲಾಗಿದೆ. ಅರ್ಜಿದಾರರು ಹಾಜರು ಪಡಿಸಿದ ಆಧಾರ್ ಗುರುತು ಪತ್ರದಲ್ಲಿ 44 ವರ್ಷ ವಯಸ್ಸು 98-99 ರಲ್ಲಿ ಇವರ ನೈಜ ವಯಸ್ಸು ಕೇವಲ 14 ವರ್ಷವಾಗಿರುವಾಗ ಭೂ ಮಂಜೂರಾತಿ ಅರ್ಜಿ ಸಲ್ಲಿಸಿದಂತೆ ಖೋಟಾ ದಾಖಲೆ ಸೃಷ್ಟಿಸಿದ್ದಾರೆ.

8. ರಾಮಣ್ಣ ಬಿನ್ ಚಿನ್ನಪ್ಪ ಅರ್ಜಿದಾರರಿಗೆ ಈಗಾಗಲೇ 4 ಎಕರೆ ಜಮೀನು ಹೊಂದಿರುವುದಾಗಿ ರಾಜಸ್ವ ನಿರೀಕ್ಷಕರು ಮತ್ತು ತಹಸೀಲ್ದಾರರ ಪರಿಶೀಲನಾ ವರದಿಯಲ್ಲಿ 6.17 ಎಕರೆ/ಗುಂಟೆ ಸ್ವಂತ ಜಮೀನು ಇರುವುದಾಗಿ ನಮೂದಿಸಿದ್ದಾರೆ ಸದರಿಯವರು ಸರ್ಕಾರಿ ಜಮೀನು ಮಂಜೂರಾತಿಗೆ ಅರ್ಹರಲ್ಲದಿದ್ದರೂ ಜಮೀನನ್ನು ಮಂಜೂರು ಮಾಡಲಾಗಿದೆ.

9. ಎ.ಪಿ.ಅಶ್ವಥ್‌ನಾರಾಯಣರವರು ಅನಿಮಿಟ್ಟಹಳ್ಳಿ ಗ್ರಾಮದಲ್ಲಿ 5 ಎಕರೆ ಜಮೀನು ಹೊಂದಿದ್ದರೂ ಪುನಃ 3.18 ಎಕರೆ ಜಮೀನು ಅಕ್ರಮವಾಗಿ ಮಂಜೂರು ಮಾಡಲಾಗಿದೆ.

10. ಕೆ.ಎಸ್.ಸುಬ್ರವಣಿ ಬಿನ್ ಸೊಣ್ಣಪ್ಪ ರವರಿಗೆ 7 ಎಕರೆ ಗೂ ಹೆಚ್ಚು ಜಮೀನು 90,000 ಸಾವಿರ ವಾರ್ಷಿಕ ವರಮಾನವಿದ್ದರೂ ಸಮಿತಿಯ 4.30 ಎಕರೆ/ಗುಂಟೆ ಭೂ ಮಂಜೂರಾತಿ ನೀಡಿದ್ದಾರೆ.

11. ಮೂಲ ಅರ್ಜಿದಾರರಾದ ಶ್ರೀಮತಿ ಶಾರದಮ್ಮ ಕೋಂ ಕೃಷ್ಣಪ್ಪ ಗೇರುಪುರ ಗ್ರಾಮ ಎಂಬುವರ ಅರ್ಜಿ ಹಾಕಿರುವ ಕಡತಕ್ಕೆ ಶಾಂತಮ್ಮ ಕೋಂ ಕೃಷ್ಣಪ್ಪ ಹೆಡಗಿನ ಬೆಲೆ ಗ್ರಾಮದವರ ಹೆಸರನ್ನು ಅನಧೀಕೃತವಾಗಿ ಸೇರಿಸಿ ಭೂ ಮಂಜೂರು ಮಾಡಲಾಗಿದೆ. ಗಂಡನ ಹೆಸರಿನಲ್ಲಿ 8.14

ಎಕರೆ/ಗುಂಟೆ ಸ್ವಂತ ಜಮೀನು ಹೊಂದಿದ್ದರೂ ಸರ್ಕಾರ 1.20 ಎಕರೆ ಜಮೀನನ್ನು ಅಕ್ರಮವಾಗಿ ಮಂಜೂರ ಮಾಡಿರುತ್ತಾರೆ.

12. ರಾಜಸ್ವ ನಿರೀಕ್ಷಕರು, ಕಚೇರಿ ಪ್ರ.ದ.ಸ.ರವರು ತಯಾರಿಸಿರುವ ದಾಖಲೆಗಳಾದ ಅಹವಾಲು ತ:ಖ್ಯೆ, ಸರ್ವೆನ್ಯಕ್, ದರಖಾಸ್ತು ಮೆಮೋರಾಂಡಂ ಅನ್ನು ತಹಸೀಲ್ದಾರ್ ದೃಢೀಕರಿಸಿದೆ. ಸಮಿತಿಯಲ್ಲಿ ಅನುಮೋದನೆ ಮಾಡಿರುವುದು.

13. ಮೂಲ ಅರ್ಜಿದಾರರು ಆರ್. ಮುನಿರಾವ್ ದಿನಾಂಕ: 22-01-2005 ರಂದು ಮೃತಪಟ್ಟಿದ್ದರೂ ಇವರ ಮಗ ರಮೇಶ್ ಪರ ದರಖಾಸ್ತು ಕಡತ ಸಿದ್ಧಪಡಿಸಿರುವುದು ಕಾನೂನು ಬಾಹಿರ ಕ್ರಮವಾಗಿದೆ.

14. ಅರ್ಜಿದಾರರು ನಿರ್ಮಲಾ ಕೋಂ ಲಕ್ಷ್ಮ ಎಂಬುವವರು ನಮೂನೆ 57 ಅರ್ಜಿ ಸಲ್ಲಿಸದಿದ್ದರೂ ರಾಜಸ್ವ ನಿರೀಕ್ಷಕರು, ಗ್ರಾಮ ಲೆಕ್ಕಗರೂ ಮಂಜೂರಾತಿಗೆ ಕಡತ ಸಿದ್ಧಪಡಿಸಿದ್ದಾರೆ.

15. ಭೂ ಮಂಜೂರಾಗಿ ಸಮಿತಿಗೆ ಕಡತಗಳನ್ನು ಮಂಡಿಸುವ ಮುನ್ನ ಸಮರ್ಪಕವಾಗಿ ದಾಖಲೆಗಳೂ ಇಲ್ಲದಿದ್ದರೂ ಭೂ ಮಂಜೂರಾತಿ ಮಾಡಲಾಗಿದೆ.

16. ರಾಜಸ್ವ ನಿರೀಕ್ಷಕರು ನೀಡಿರುವ ವರದಿಯಲ್ಲಿ ದಿನಾಂಕವೇ ನಮೂದಿಸಿಲ್ಲ ಹಾಗೂ ತಹಸೀಲ್ದಾರ್ ಕಚೇರಿಯಲ್ಲಿ ಸಲ್ಲಿಸಿರುವ ವರದಿಗೆ ಕಚೇರಿ ಸ್ವೀಕೃತಿ, ಸಂಖ್ಯೆ, ದಿನಾಂಕ, ಮೊಹರು ಇರುವುದಿಲ್ಲ.

17. ಕೆಲ ಅರ್ಜಿದಾರರು ನಮೂನೆ 57 ರಲ್ಲಿ ಅರ್ಜಿ ಸಲ್ಲಿಸಿರುವುದಾಗಿ ತಮ್ಮ ಹೇಳಿಕೆಯಲ್ಲಿ ತಿಳಿಸಿರುತ್ತಾರೆ. ಆದರೆ ಮಂಜೂರಾತಿ ಕಡತದಲ್ಲಿ ನಮೂನೆ 57 ಆಗಲಿ ನಮೂನೆ 53 ಆಗಲಿ ಇಲ್ಲದೆ ಅಕ್ರಮವಾಗಿ ಜಮೀನು ಮಂಜೂರು ಮಾಡಲಾಗಿದೆ.

18. ಅರ್ಜಿದಾರರಿಗೆ ಸ್ವಂತ ಜಮೀನು ಇದ್ದರೂ ಬಲಾಡ್ಯರಿಗೆ ಸಮಿತಿಯು ಜಮೀನು ಮಂಜೂರು ಮಾಡಲಾಗಿದೆ.

ಹೀಗೆ, ಸಮಿತಿಯ ದಾಖಲೆಗಳನ್ನು ಕಾನೂನು ರೀತ್ಯಾ ಪರಿಶೀಲನೆ ಮಾಡದೆ ಮೃತಪಟ್ಟವರ ಹೆಸರಿಗೆ, ಮೂಲ ಅರ್ಜಿದಾರರ ಬದಲಿಗೆ ಮತ್ತೊಬ್ಬರಿಗೆ, ನಮೂನೆ 53-57 ಸಲ್ಲಿಸದಿದ್ದರೂ, 2 ವರ್ಷದ ಹಸುಗೂಸು ಭೂ ಸಕ್ರಮಾತಿಗೆ ಅರ್ಜಿ ಸಲ್ಲಿಸಿದಂತೆ ದಾಖಲೆಗಳ ತಿರುಚಿ, 42 ವರ್ಷದ ವ್ಯಕ್ತಿ 60 ವರ್ಷದಿಂದ ಸಾಗುವಳಿ ಮಾಡುತ್ತಿರುವುದಾಗಿ ಮತ್ತು ಅನೇಕ ದಾಖಲೆಗಳಿಗೆ ದಿನಾಂಕ ಕಚೇರಿ ಸ್ವೀಕೃತಿಕ ಸಂಖ್ಯೆ, ಮೊಹರು, ಸಹಿ ಇಲ್ಲದ ಕಡತಗಳನ್ನು ಅಕ್ರಮವಾಗಿ ಅಂಗೀಕರಿಸಿ 80 ಕ್ಕೂ ಹೆಚ್ಚು ಎಕರೆ ಸರ್ಕಾರಿ ಭೂಮಿಯನ್ನು ಸಮಿತಿಯು ಒಳಸಂಚಿನಿಂದ ಸರ್ಕಾರಕ್ಕೆ ವಂಚಿಸಿ ನಕಲಿ ದಾಖಲೆಗಳನ್ನು ಸೃಷ್ಟಿಸಿ ಅಧಿಕಾರ ದುರ್ಬಳಕೆ ಮಾಡಿಕೊಂಡು 150 ಕೋಟಿ ಮೌಲ್ಯದ ಸರ್ಕಾರಿ ಭೂಮಿಯನ್ನು ಸಮಿತಿಯ ಅಧ್ಯಕ್ಷರು, ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿ, ಸಮಿತಿಯ ಸದಸ್ಯರು, ವಿಷಯ ನಿರ್ವಾಹಕ ಪ್ರ.ದ.ಸ.ರಾಜಸ್ವ ನಿರೀಕ್ಷಕರು ತಿರೇಸ್ತೇದಾರರು ಹಾಗೂ ಗ್ರಾಮಲೆಕ್ಕಗರು ನೇರವಾಗಿ ಈ ಅಕ್ರಮಗಳಲ್ಲಿ ಶಾಮೀಲಾಗಿ, ಅಕ್ರಮವಾಗಿ ಜಮೀನು ಹಂಚಿಕೆ ಮಾಡಿರುವುದು ಮೇಲ್ನೋಟಕ್ಕೆ ದೃಢಪಟ್ಟಿದೆ.

ಆದ್ದರಿಂದ ಈ ಮೇಲ್ಕಂಡ ಆರೋಪಿತರು ಶಿಕ್ಷಾರ್ಹ ಅಪರಾಧವೆಸಗಿರುವುದರಿಂದ ಸದರಿಯವರ ಮೇಲೆ ಲಲಿತಕುಮಾರಿ V/S ಉತ್ತರ ಪ್ರದೇಶ ಸರ್ಕಾರ ಪ್ರಕರಣದಲ್ಲಿ ಮಾನ್ಯ ಸರ್ವೋಚ್ಚ ನ್ಯಾಯಾಲಯದ ತೀರ್ಪಿನಂತೆ ಈ ಮೇಲ್ಕಂಡವರು ಸಂಜ್ಞೇಯ ಅಪರಾಧ ವೆಸಗಿರುವುದರಿಂದ 1.

ಮಾಲೂರು ವಿದಾಸಬಾ ಕ್ಷೇತ್ರದ ಭೂ ಸಕ್ರಮಿಕರಣ ಅಧ್ಯಕ್ಷ ಮತ್ತು ಹಾಲಿ ಶಾಸಕ ಕೆ.ವೈ.ನಂಜೇಗೌಡ
 2. ಹಿಂದಿನ ಸಮಿತಿಯ ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿ ಪ್ರಸ್ತುತ ಕೋಲಾರ ತಾಲ್ಲೂಕು ತಹಸೀಲ್ದಾರ್ ನಾಗರಾಜ್
 3. ಸಮಿತಿಯ ಅಧಿಕಾರೇತರ ಸದಸ್ಯರಾದ 5. ದೊಮ್ಮಲೂರು ಡಿ.ನಾಗರಾಜ್ 6. ನಲ್ಲಂಡಹಳ್ಳಿ
 ಎಸ್.ನಾಗಪ್ಪ 7. ಅಭ್ಯೇನಹಳ್ಳಿ ಶ್ರೀಮತಿ ಎನ್.ಲಕ್ಷ್ಮಮ್ಮ, ಶಿರಸ್ತೇದಾರರು, ರಾಜಪ್ಪ ನಿರೀಕ್ಷಕರು,
 ಗ್ರಾಮಲೆಕ್ಕಿಗರು, ಪ್ರ.ದ.ಸ ಇತರರ ಇವರ ವಿರುದ್ಧ ಕಾನೂನು ಕ್ರಮ ಜರುಗಿಸಲು ತಮ್ಮಲ್ಲಿ ಕೋರಿದೆ.
 (ಅನುಬಂಧ-ಡಿ ರಲ್ಲಿ ಮಾನ್ಯ ಸುಪ್ರೀಂ ಕೋರ್ಟ್‌ನ 42 ಪುಟಗಳ ಆದೇಶವನ್ನು ಲಗತ್ತಿಸಿದೆ).

ಇಂತಿ ತಮ್ಮ ವಿಶ್ವಾಸಿ

ಸಹಿ/-

(ಕೆ.ಸಿ.ರಾಜಣ್ಣ)

ಪ್ರತಿಯನ್ನು:-

ಮಾನ್ಯ ಶ್ರೀ ದೇವರಾಜ್ ಐ.ಪಿ.ಎಸ್., ಜಿಲ್ಲಾ ಪೊಲೀಸ್ ಅಧೀಕ್ಷಕರು, ಕೋಲಾರ ಜಿಲ್ಲೆ, ಕೋಲಾರ
 ರವರಲ್ಲಿ ಸದರಿ ದೂರಿನ ಬಗ್ಗೆ ಕಾನೂನು ಕ್ರಮ ಜರುಗಿಸಲು ಶ್ರೀ ಚಂದ್ರಧರ್ ಪೋಲೀಸ್ ನಿರೀಕ್ಷಕರು,
 ಮಾಲೂರು ಪೋಲೀಸ್ ಠಾಣೆ, ಮಾಲೂರು ರವರಿಗೆ ಸೂಕ್ತ ನಿರ್ದೇಶನ ನೀಡಲು ಈ ದೂರಿನೊಂದಿಗೆ
 154 ಪುಟಗಳ ದಾಖಲೆಗಳನ್ನು ಲಗತ್ತಿಸಿ ತಮ್ಮಲ್ಲಿ ಗೌರವ ಪೂರ್ವಕವಾಗಿ ನಿವೇದಿಸಿದೆ.”

What can be gathered from the complaint, which the complainant had claimed to be the extract from the original records is, proceedings have taken place on three dates - 03.07.2019, 26.07.2019 and 15.07.2019 and the lands have been granted on these dates, to whom, is what forms the fulcrum of the complaint. The allegation is, on quotation of several instances, certain illustrative instances, are that, one Narayanappa, S/o. Muniyappa is granted 1.39 acres of land on 03.07.2019. Narayanappa, S/o. Muniyappa had died on 25.10.2004. Therefore, government land of 1.39 acres is granted to a dead person. Therefore, it is *prima facie* a **ghost grant**

One Anand Kumar, S/o. Nagappa is granted land on the ground that he has been doing agricultural activity for 30 years as on the date of grant. His age is 31 years. Therefore, according to the grant at the age of **one**, the applicant is into agricultural activity. Therefore, *prima facie*, it is a **grant in air**.

One Amaregowda, S/o. Shamegowda, is has been an agriculturist for the last 40 years and has produced certificates to that effect. His age is 42 years. Therefore, at the age of **two**, Amaregowda begins agricultural activities. *Prima facie*, it is also a grant in **thin air**.

One Anandish Gowda is an agriculturist for the last 50 years is one of the applicants. Enquiry of his credentials reveal that he is 40 years old. Therefore, he is an agriculturist 10 years before his birth. Therefore, *prima facie*, this is also a **ghost grant**.

One Ashwathnarayana A.P., is granted 3.18 acres of land on the score that he is landless, notwithstanding the fact that he is already **owning** 5 acres of land.

11. The aforesaid are few of the illustrations of many that are alleged in the complaint. In all, what the complainant alleges is,

close to 80 acres of government land is granted on paper by misuse of power by the Committee, which has generated a loss to the State Exchequer to the tune of 150 crores.

12. *Prima facie*, the Government land is bartered away by the Chairman and Members of the Committee and the office is treated as their personal fiefdom, which has resulted in loot of Government land. If the aforesaid facts form the part of the complaint, crime ought to have been registered against the accused as they were all on the face of it cognizable offences. But, *alas*, it is not, as an endorsement emerges ostensibly on the score that the complaint was against the powers that be, at the relevant point in time. It is then the complainant moved the learned Magistrate by registering the private complaint.

13. If what is the subject matter of crime in crime No.276 of 2019 is noticed, in juxta position to what is crime in crime No.489 of 2022, what would unmistakably emerge is, the reference order by the learned Magistrate is in tune with law. In the considered view of this Court, it is not hit by the dictum of the Apex Court either in the case of **T.T. ANTONY** (*supra*) or **KRISHNA LAL**

CHAWLA v. STATE OF UTTAR PRADESH³. Those were cases where repeated crimes were registered on one solitary incident against the very same accused. In the case at hand, the first complaint though was concerning grant of land, it was against the Tahsildar, against whom the crime is registered for offences under Section 192-A and 192-B of the Act which cannot even become offence against the Tahsildar. Therefore, it is a make believe registration of crime. This would not stand to reason on the scrutiny of original records pertaining to investigation conducted by the Investigating Officer in Crime No.276 of 2019. The original records would indicate only collection of documents and resumption of lands that were granted by the Committee. Even after 4 years of investigation, it was only resumption of land or collection of papers.

14. The accused, in the case at hand, are different and the offences alleged are entirely different. The crime registered in Crime No.489 of 2022 is for the offences under Sections 468, 464, 465, 471, 420 and 120B of the IPC. It is registered on 03-11-2022. The contents at column 10 of the FIR are the contents of the

³ (2021) 5 SCC 435

complaint quoted *supra*. Therefore, it is not a case of multiple FIRs being registered against the accused on the same cause of action. It is for offences against different accused. When such glaring offences were projected before the jurisdictional Police against the powerful, the Police ought to have registered the crime and not issue an endorsement. Now the crime is registered left with no choice, as the learned Magistrate has referred the matter for investigation. Merely because *the powers that be* are involved in a particular crime, the jurisdictional police cannot shut their eyes when such offences are brought before them, as the offences were cognizable and the crime is registered in terms of the judgment of the Constitution Bench of the Apex Court in the case of **LALITA KUMARI v. GOVERNMENT OF U.P.**⁴ which directed immediate registration of the complaint when cognizable offences are brought before the Police. The judgment in the case of **LALITA KUMARI** is again followed in **SINDHU JANAK NAGARGOJE v. THE STATE OF MAHARASHTRA**⁵ wherein the Apex Court has held as follows:

⁴ (2014) 2 SCC 1

⁵ S.L.P.No.5883 of 2020 decided on 08-08-2023

"... .."

The appellant – Sindhu Janak Nagargoje, therefore, approached the High Court by way of the writ petition, which has been dismissed by the impugned order.

In view of the decision rendered by the Constitution Bench in the case of "Lalita Kumar v. State of Uttar Pradesh & ors.," reported in (2014) 2 SCC 1, we are of the opinion that the registration of FIR is mandatory under Section 154 of CrPC, if the information discloses commission of cognizable offence. We may reiterate summary of law stated therein:-

"120. *In view of the aforesaid discussion, we hold:*

120.1. *The registration of FIR is mandatory under Section 154 of the Code, if the information discloses commission of a cognizable offence and no preliminary inquiry is permissible in such a situation.*

120.2. *If the information received does not disclose a cognizable offence but indicates the necessity for an inquiry, a preliminary inquiry may be conducted only to ascertain whether cognizable offence is disclosed or not.*

120.3. *If the inquiry discloses the commission of a cognizable offence, the FIR must be registered. In cases where preliminary inquiry ends in closing the complaint, a copy of the entry of such closure must be supplied to the first informant forthwith and not later than one week. It must disclose reasons in brief for closing the complaint and not proceeding further.*

120.4. *The police officer cannot avoid his duty of registering offence if cognizable offence is disclosed. Action must be taken against erring officers who do not register the FIR if information received by him discloses a cognizable offence.*

120.5. *The scope of preliminary inquiry is not to verify the veracity or otherwise of the information received but only to ascertain whether the information reveals any cognizable offence.*

120.6. *As to what type and in which cases preliminary inquiry is to be conducted will depend on the facts and circumstances of each case. The category of cases in which preliminary inquiry may be made are as under:*

- (a) Matrimonial disputes/family disputes*
- (b) Commercial offences*
- (c) Medical negligence cases*
- (d) Corruption cases*
- (e) Cases where there is abnormal delay/laches in initiating criminal prosecution, for example, over 3 months' delay in reporting the matter without satisfactorily explaining the reasons for delay.*

The aforesaid are only illustrations and not exhaustive of all conditions which may warrant preliminary inquiry.

120.7. *While ensuring and protecting the rights of the accused and the complainant, a preliminary inquiry should be made time-bound and in any case it should not exceed 7 days. The fact of such delay and the causes of it must be reflected in the General Diary entry.*

120.8. *Since the General Diary/Station Diary/Daily Diary is the record of all information received in a police station, we direct that all information relating to cognizable offences, whether resulting in registration of FIR or leading to an inquiry, must be mandatorily and meticulously reflected in the said diary and the decision to conduct a preliminary inquiry must also be reflected, as mentioned above."*

In the instant case, the complaints submitted by the appellant to the concerned respondents did not disclose the

commission of cognizable offence and also the names of the alleged offenders."

If the aforesaid facts and the kernel of the complaint is noticed, it is a classic case where the power entrusted to the representatives of the public is *prima facie* misused, as the government lands have been granted to the persons who could not be granted. In the aforesaid circumstance, quoting *Benjamin Disraeli* would become apposite.

"9. ... 'All power is a trust – that we are accountable for its exercise that, from the people, and for the people, all springs, and all must exist.' Discretion becomes a duty when the beneficiary brings home the circumstances for its benign exercise."

(Emphasis supplied)

The trust with which the power is entrusted to *the powers that be*, has been thrown to the winds *albeit prima facie*. An investigation in the least was necessary for the glaring offences alleged. Merely because one of the petitioners is a Member of the Legislative Assembly, it is no law that no investigation should be conducted. As it is trite that every one, ***whether individually or collectively, is and are under the supremacy of the law;***

whoever they may be, however high may be, they are under the law, how powerful they are hardly matters, in a nation governed by rule of law.

15. For the aforesaid reasons, finding no merit in the petition, the petition stands rejected. Interim order that is subsisting as on date stands dissolved.

**Sd/-
JUDGE**

bkp
CT:SS